

21

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI.

R.A.No.280 of 1993

Date of Decision: 7.9.93.

in

O.A.No.420 of 1988

Amrit Lal Puri .....Applicant.

Versus

Union of India & others.....Respondents.

By Circulation:

ORDER

This is a petition dated 23.8.93 filed by Shri Amrit Lal Puri praying for review of the judgment dated 7.7.93 passed by this Bench of the Tribunal in O.A.No.420 of 1988 which was communicated to the applicant on 24.7.93. Under Order 47 Rule 1CPC, a decision/judgment/order can be reviewed only if;

- i) it suffers from an error apparent on the face of the record;
- ii) new material or evidence is discovered which was not within the knowledge of the parties or could not be produced by that party at the time the judgment was made, despite due diligence; or
- iii) for any sufficient reason construed to mean analogous reason.

2. A perusal of the review petition clearly shows that none of the ingredients, referred to above, are made out to warrant a review. No doubt, in paragraph 7 of the petition, the applicant has invoked the provisions of Order 47 Rule 1CPC but he has not indicated what new and important matter of evidence has come to light, which even after the exercise of due diligence, was not within his

knowledge or could not be provided by him at the time the original application was heard; or what error in the impugned judgment is apparent on the face of the record.

3. Under the circumstances, there are no grounds to warrant review, and this petition is accordingly dismissed.

*Hydige*  
(S.R.ADIL)  
MEMBER(A)

*Malimath*  
(V.S.MALIMATH)  
CHAIRMAN.

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